

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

No. HHC/Rules/14-61/90-

Dated: 04-02-2014

NOTIFICATION

Hon'ble the Chief Justice of High Court of Himachal Pradesh in exercise of the powers conferred upon him under Article 229 of the Constitution of India and all other enabling powers in this behalf is pleased to make the following amendment in "The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct and Appeal) Rules, 2003:

- Short title** 1. These Rules shall be called "The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct and Appeal) (24th Amendment), Rules, 2014.
2. They shall come into force with immediate effect.
- Amendment** 3. Item No. 4 in Part-E of the Schedule annexed to "The Himachal Pradesh High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct & Appeal) Rules, 2003, shall be substituted as under:

Sl. No.	Name of post	No. of posts	Mode of appointment	Educational Qualification	Desirable qualification	Scale of Pay
4. (A)	Peons/Chowkidars/Fra sh/Chowkid ar-cum-Cook (Regular basis)	71	(a) By absorption from amongst the Peons of Choice appointed on co-terminus basis with the Chief Justice / Judge(s) subject to fulfilment of following conditions: (i) He/she has rendered at least four years of continuous service as a Peon-of-choice with Hon'ble the Chief Justice / Hon'ble Judge. (ii) Must not have crossed the age of 45 years. (iii) The Hon'ble Chief Justice /Hon'ble Judge with whom such Peon is working has recorded satisfaction about the good performance, character and potential for future service of	Matriculation	For Chowkidar-cum-Cook three years experience is desirable as Cook in a Govt. Undertaking or reputed hotel while for the post of Chowkidar preference will be given to serviceman.	Rs.4900-10680+Rs.1300 Grade Pay +Rs.240 Sectt. pay with initial of Rs. 6200/- and other allowances as sanctioned from time to time by the competent authority or as revised by the Govt. of H.P. and adopted by Hon'ble the chief Justice.

such person.

Provided that in case Hon'ble the Chief Justice/ Hon'ble Judge demits office from this High Court on account of elevation/ transfer/superannuation, then length of continuous service of the Peon of choice of such Hon'ble the Chief Justice/ Hon'ble Judge shall be two years instead of four years for the purpose of sub Clause (i) above.

Provided further that for the purpose of computation of period of four years and two years service as referred to in sub Clause (i) and the first proviso after sub clause (iii) above, the service rendered with more than one Hon'ble the Chief Justice / Hon'ble Judge shall be reckoned subject to the condition that during such spells of service as Peon of choice on co-terminus basis, there is not a gap of more than 30 days at a time and the service of such person has not been terminated/dispensed with at the instance of any Hon'ble the Chief Justice or Hon'ble Judge.

Provided also that on regularisation of the services of the Peon of choice on co-terminus basis, he/she shall be entitled to the seniority as on the date of his initial appointment as Peon of choice on co-terminus

basis.

Provided further that during the entire tenure of Hon'ble the Chief Justice /Hon'ble Judge in this High Court, the services of only one Peon of his / her lordship's / ladyship's choice shall be regularised.

Explanation:-

The last proviso shall have prospective effect and it shall have no bearing on the appointments of Peons of choice made prior to incorporation of this proviso.

- (b) By selection on Matriculation the basis of merit-cum-seniority from Part Time Class-IV employees working in the High Court of H.P. having at least four years service as part-time Class-IV employee in High Court. -do- -do-

Provided that his/her seniority shall be regulated in the regular cadre from the date of his/her appointment on regular basis.

- (c) In case no person is eligible under mode (a) or (b) above, then by direct recruitment on the basis of a viva voce or written test as may be directed by the Hon'ble the Chief Justice. -do- -do-

- (B) Peon-on-co-terminus basis 11 or as may be created by the State Govt. The Hon'ble the Chief Justice / Hon'ble Judge of this High Court shall at his/her discretion can recommend for appointment of one/two Peons of his/her choice (if post(s) is/are created Matriculation -do- -do-

for such purpose by the State Govt.) and such Peon(s) shall hold such post(s) at the pleasure of the recommending Hon'ble the Chief Justice / Hon'ble Judge and the tenure of his / her / their service will also be co-terminus with the tenure of the recommending Hon'ble the Chief Justice / Hon'ble Judge, unless regularised in accordance with these Rules.

(C) Part-time class-IV employee

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By direct Matriculation recruitment on the basis of a viva-voce/written test as may be directed by the Hon'ble the Chief Justice.

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The wages as may be fixed by the Govt. from time to time.

The operation of this amendment shall not affect the rights of any individual employee who by virtue of existing Rules has become entitled for regularisation etc.

BY ORDER ETC.

REGISTRAR GENERAL

Endst.No.HHC/Rules/14-61/90-

Dated 04th February, 2014

Copies forwarded for information to:

1. Principal Private Secretary to Hon'ble the Acting Chief Justice;
2. The Secretaries to the Hon'ble Judges;
3. The Secretaries/Private Secretaries/PAs to the Registrar General, Registrar (Inspection, Confidential Branch & Budget), Registrar (Legal, Research & Rules), Registrar (Administration, Judicial & Judges Branch) and Registrar (Vigilance, Finance and Accounts);
4. The Additional Chief Secretary (Home)/ Principal Secretary (Personnel) and Principal Secretary (Finance) to the Government of H.P., Shimla - 2;
5. Principal Secretary (Law) to the government of H.P.;
6. Registrar Generals of all the High Courts in India;
7. Member Secretary/Administrative Officer/H.P. State Legal Services Authority, Shimla;
8. Director/Joint Director/Deputy Director, H.P. State Judicial Academy, Shimla- 5;
9. The Accountant General (Audit), H.P. Shimla-3;
10. The Accountant General (A&E), H.P., Shimla - 3;
11. OSDs/CPC/Assistant Co-ordinator (Mediation), H.P. High Court, Shimla. The CPC/OSD(IT) is requested to convert this Notification into digital form and display the same on the website of High Court of H.P.;
12. All the Additional Registrars, High Court of H.P.
13. All the Deputy Registrars/Assistant Registrars/Court Masters/ Chief Librarian/Section Officers/ Marriage Counsellor/Protocol Officer/Public Relations Officer/ Superintendents Gr.-II;
14. The Technical Director, NIC, H.P. High Court, Shimla;
15. The dealing Assistant concerned in Establishment Branch of this Registry;
16. President/General Secretary, H.P. Non-Gazetted Employees' Association, H.P. High Court, Shimla;
17. Guard File.

Registrar (Vigilance)